

(b) if so, the grounds/issues on which the spirit of the above accord has been violated by that country, ignoring the mutual benefits therefrom; and

(c) what steps, in the above context, are being taken to improve the relations between the two neighbours?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) to (c). Government of Pakistan has officially stated that it remains committed to the Simla Agreement of 1972. However, certain statements reported to be made by Pakistani Leaders, particularly regarding Kashmir, do not seem to be in conformity with the letter and spirit of Simla Agreement.

Discussions are continuing between the two Governments on all matters of bilateral interest to further improve relations.

Class IV employees at M.C.D. Education Department

57. SHRI R. L. P. VERMA: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether Education Department of MCD has been harassing permanent Class-IV employees by not allowing their fixation of pay despite the recommendations of the Third Pay Commission while putting in service between 20 and 24 years and overlooking audit objections;

(b) whether the five instalment of CDS sanctioned few years back have not been paid to some of Class IV employees and been denied the enhancement of DA sanctioned;

(c) whether some chowkidars are denied money in lieu of uniform as per decision of MCD and whether some chowkidars performing double duties have not been paid remuneration for additional duty;

(d) whether it is proposed to appoint an enquiry committee to look

into this affair so as to mitigate the difficulty of weaker section of the society; and

(e) what other steps Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) to (c). No, Sir.

(d) and (e). Do not arise.

Doubling of Existing track and gauge Conversion in Rajasthan State

58. SHRI KRISHNA KUMAR GOYAL: Will the Minister of RAILWAYS be pleased to state:

(a) the details of the proposal of the Rajasthan State Government relating to doubling of existing tracks and gauge conversion pending with the Centre;

(b) whether it is a fact that the Rajasthan Government had asked for a separate railway zone for the State:

(c) whether it is also a fact that the work on the Kota-Chittorgarh broad gauge line was slow;

(d) whether Government considered the track expansion programme in Rajasthan; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (e). A Statement is attached.

Statement

(a) In their memorandum presented to the Railway Convention Committee on the subject of Track Expansion Programme in the State, the Rajasthan State Government made certain proposals. These proposals and the position thereof are indicated below: